IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3370 of 2020

Shahid Equbal @ Shahid Eqdal ... ... **Petitioners**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Birendra Kumar, Advocate
For the State : Ms. Ruby Pandey, A.P.P.

02/09.09.2020 Heard Mr. Birendra Kumar, learned counsel for the petitioner and Ms. Ruby Pandey, learned A.P.P. for the State.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Kotalpokhar P.S. Case No. 78 of 2019, corresponding to G.R. No. 2644/2019.

It has been alleged that the petitioner being the Admin. of WhatsApp group had tampered with the photo of Akil Akkar a representative of AJSU and posted the same in WhatsApp.

It appears that no offence is made out u/s 69 and 69(A) of the Information Technology Act. However, an offence u/s 505 of the Indian Penal Code is made out though learned counsel for the petitioner has stated that the same is also not made out.

On consideration of the nature of allegation levelled against the petitioner, I am not inclined to extend the privilege of anticipatory bail to the petitioner. This application accordingly stands rejected.

(R. Mukhopadhyay, J.)

Alok/-